

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 13670/2024

(Arising out of impugned final judgment and order dated 11-10-2023 in CIS No. 751/2023 passed by the Commercial Court No.I, Jaipur Metropolitan-II, Jaipur, Rajasthan)

EQUITAS SMALL FINANCE BANK LIMITED

Petitioner(s)

VERSUS

MAHENDRA SINGH & ANR.

Respondent(s)

(IA No.89448/2024-CONDONATION OF DELAY IN FILING and IA No.89451/2024-EXEMPTION FROM FILING O.T.)

Date : 22-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. Anand Padmanabhan, Sr. Adv.
Ms. Divya Swami, Adv.
Mr. Nikhil Swami, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Normally, we would have relegated the petitioner to the remedy before the High Court. However, the learned senior counsel appearing for the petitioner contends that against an identical order dated 21st September, 2023, a notice has been issued in SLP(Civil)Diary No.7086 of 2024.

Hence, issue notice on the application for condonation of delay as well as on the Special Leave Petition.

To be heard along with SLP(Civil)No.9462 of 2022 and connected matters.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER